

(b) and (c) All the empanelled private hospitals have not discontinued to provide angioplasty treatment to CGHS beneficiaries. However, '3' hospitals in Delhi and NCR have filed Writ Petitions 'in Hon'ble High Court of Delhi against the revised rates.

Meanwhile, the continuous empanelment scheme has been revived on 14th February, 2013 to empanel more number of eligible private hospitals under CGHS to provide inpatient healthcare facilities to CGHS beneficiaries.

#### **Upgradation of medical colleges in Maharashtra under PMSSY**

2425. SHRI PIYUSH GOYAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that State Government of Maharashtra has submitted a proposal to the Central Government for upgradation of Government Medical Colleges under Pradhan Mantri Swasthya Suraksha Yojana (PMSSY) *vide* letter No, MEDD/2010/Secy./01/7/10 dated 1st July, 2010;

(b) if so, the details of the present status of the proposal;

(c) the reasons for the delay in giving approval to this proposal; and

(d) the details of the time-frame for giving the approval to this request?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) Government of Maharashtra has submitted a proposal for upgradation of Government Medical Colleges under PMSSY. No decision has been taken on the request of the State Government.

#### **New compensation policy for drug trials victims**

†2426. SHRI DHARMENDRA PRADHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has formulated any scheme for providing compensation in respect of the victims who died during drug trials;

(b) if so, the details thereof;

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† Original notice of the question was received in Hindi.

(c) whether Government has received complaints regarding inadequate compensation given in respect of the victims by the drug companies;

(d) if so, the details of such companies including actions taken against them; and

(e) the number of persons who received compensation under the new compensation policy?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) The Drugs and Cosmetics Rules, 1945 have been amended *vide* GSR no 53 (E) dated 30-01-2013 specifying the provisions to analyze the reports of Serious Adverse Events occurring during clinical trials and payment of compensation in case of trial related injury or death.

(c) No such complaint has been received;

(d) Does not arise.

(e) The amended law has come into force on 30-1-2013 only and as such no compensation has yet been provided under new provision.

#### **Dialysis units under PPP mode**

2427. SHRIMATI MAYA SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is planning to start dialysis unit under the Public Private Partnership (PPP) mode;

(b) if so, the details thereof; and

(c) whether this will ensure reduction in cost of dialysis and easy access for the patients to dialysis units?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A.H. KHAN CHOUDHURY): (a) to (c) One dialysis unit under PPP mode is in operation at Sadiq Nagar CGHS Wellness Centre. At present, 21 patients are being dialyzed daily. There is proposal to further introduce dialysis facilities in other zones of CGHS and expansion of existing dialysis facilities at Sadiq Nagar CGHS Wellness Centre. This facility helps the CGHS beneficiaries to get hassle free accessibility to dialysis.